

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:246

ANSWERED ON:19.11.2007

AMENDMENT IN LABOUR LAWS

Ahir Shri Hansraj Gangaram;Chaure Shri Bapu Hari;Dhotre Shri Sanjay Shamrao;Gawali Smt. Bhavana Pundlikrao;Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is contemplating to change the labour laws under National Minimum Common Programme in consultation with labour organizations and industry sector;

(b) if so, the details thereof;

(c) whether any new mode or draft has been prepared to amend the labour laws; and

(d) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (d): As mandated under the National Common Minimum Programme, in consultation with the stakeholders, proposals to amend the Factories Act, 1948, the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988 and the Maternity Benefit Act, 1961 have been prepared and Amendment Bills introduced in the Parliament.